

been appointed in certain High Courts. It has been decided to increase the strength of the¹ Gujarat High Court by creating two more posts of additional Judges from the date these posts are filled up.

(7) The Government have also appointed Law Commission (10th Law Commission) to keep under review the system of Judicial administration in the country. Some of the terms of reference to the Law Commission are: —

(a) To keep under review the system of judicial administration to ensure that it is responsive to the reasonable demands of the times and in particular to secure: —

(i) elimination of delays, speedy clearance of arrears and reduction in costs so as to secure quick and economical disposal of cases without affecting the cardinal principle that decisions should be just and fair;

(ii) simplification of procedure to reduce and eliminate technicalities and devices for delay so that it operates not as an end in itself but as a means of achieving justice; and

(iii) improvement of standards of all concerned with the Administration of Justice.

(b) To revise the Central Acts of general importance so as to simplify them and to remove anomalies, ambiguities and inequities;

(c) To recommend to the Government measures for bringing the statute book up-to-date by repealing obsolete laws and enactments or parts thereof which have outlived their utility.

Shortage of Judges in Gujarat High Court

63P SHRI IBRAHIM KALANIYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there is shortage of Judges in the High Court of Gujarat; and

(b) if so, what are the details thereof and the reasons, therefor and what steps Government propose to take to remedy the situation?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) The required strength of the Gujarat High Court is 16 permanent and 4 Additional Judges which has been calculated taking into consideration the usual norms for fixing judge strength of High Courts. The present strength of the Gujarat High Court is 16 Permanent and 2 Additional Judges. On a proposal received from the State Government for creation of 2 post, of Additional Judges, it has been decided that these posts will be created when proposals for manning those posts are received from the State Government. The State Government have been informed accordingly.

Telephone Directory for Ahmedabad

640. SHRI IBRAHIM KALANIYA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that telephone directories in Gujarati and English for Ahmedabad city have not yet been printed and distributed resulting in lot of inconvenience to the subscribers due to numerous changes in telephone numbers;

(b) if so, what are the reasons thereof;

(c) by when the directories are likely to be printed and distributed;

(d) whether Gujarat chamber of Commerce and Industry, Ahmedabad, have addressed a letter, dated the 25th December, 1981 to the Manager, Ahmedabad Telephones in this connection; and

(e) if so, what are the details thereof?